CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.254/MP/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with Section 38(2)(b) & (c) of the Electricity Act, 2003 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking compensation with interest for the generation loss suffered due to delay in operationalisation of 300 MW connectivity dated 7.2.2024 granted to the Petitioner at Bikaner II PS and directions to Northern Regional Load Despatch Centre to ensure that the Petitioner is granted T-GNA for the entire capacity i.e., 300 MW till the Petitioner's connectivity is operationalised by CTUIL.
Petitioner	:	Khidrat Renewable Energy Private Ltd. (KREPL) and Anr.
Respondents	:	POWERGRID Corporation of India Limited (PGCIL) and Ors.
Date of Hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Janmali Manikala, Advocate, KREPL Shri Deepak Thakur, Advocate, KREPL Ms. Prerna Priyadarshini, Advocate, CTUIL Ms. Ayesha Choudhary, Advocate, CTUIL Ms. Ranjitha Ramachandran, Advocate, PGCIL Shri Prashant Garg, NRLDC Shri Asif, NRLDC

Record of Proceedings

At the outset, learned counsel for the Respondent Nos. 1 & 2, while entering appearance, sought six weeks' time to file replies.

2. Learned counsel for the Respondent, CTUIL, while submitting that an advance copy of the reply has already been served on the Petitioner, sought liberty to file/upload the reply.

3. In response to the specific query by the Commission regarding compliance with the Record of Proceedings dated 16.06.2026, learned counsel for the Petitioners clarified that the Petitioners would furnish the additional information sought therein along with their rejoinders.

4. Considering the above submissions, the Commission granted the Respondent Nos. 1 and 2 six weeks to file their replies with an advance copy to the Petitioners, who may file their rejoinders, along with the additional information sought vide the Record of Proceedings dated 16.06.2026, within three weeks thereafter. The Respondent, CTUIL, was also permitted to file/upload its reply within five days. CTUIL was also directed to file its compliance affidavit in terms of the Record of Proceedings for hearing dated 16.06.2026 within three weeks, if the information sought therein had not already been furnished along with its reply.

5. The Petition will be listed for hearing on **09.02.2027**.

By order of the Commission
Sd/
(Vipan Sharma)
Deputy Chief (Law)